REFERENCE TO PAYMENT OF DEPUTATION ALLOWANCE TO EMPLOYEES OF THE CEMENT CONTROLLER'S OFFICE

श्री जगदीश प्रसाद माथुर (राजस्थान) : श्रीमन्, मैं आपके माध्यम से सरकार का ध्यान एक ऐसे अन्यथा की ओर दिलाना चाहता हूं जो न जाने कितने कर्मचारियों के साथ हो रहा है।

श्रीमन्, 1968 में सीमेंट कंट्रोल लागू किया गया। उसमें एक सैक्रेटरी को इंचार्ज बनाया गया। बाद में सीमेंट कंट्रोल अथारिटी का निर्माण किया गया। उसके बाद निश्चय किया गया कि जो कर्मचारी डेपुटेशन पर जाना चाहते हैं वह जायें और इसके साथ साथ सन् 1976 में जब इमरजेंसी थी तो एक रेजूलूशन इंडस्ट्री डिपार्टमेंट का मेरे हाथ में है, जिसमें कहा गया कि जो कर्मचारी डेपुटेशन पर जायेंगे वह यदि वापस आयेंगे तो वापस आने के लिए उनको आप्शन होगा और वापस आने की तिथि और उनके आप्शन देने की तिथि के; बीच जो पीरियड होगा उसमें उनको वही अलाउन्स दिए जायेंगे जो कि डेपुटेशन के दौरान दिये जाते थे। ऐसे बहुत से कर्मचारी हैं जो कि अब वापस आ गये हैं क्योंकि सीमेंट कंट्रोल डिपार्टमेंट अलग डिपार्टमेंट न होकर अब सरकार के अधीन आ गया है। 1976 में कुछ लोगों से आप्शन मांगे गए। कुछ लोगों ने आप्शन वापस अपने मूल कार्यालय जाने के लिए दिए। ऐसे लोग जो अपने मूल कार्यालय चले गये हैं, उनको दो महीने, तीन महीने या साल भर का जो अलाउन्स

[Mr. Deputy Chairman in the Chair.]

मिलना चाहिए था, यह जो रेजूलूशन है उसके अन्तर्गत दिया जाना चाहिये लेकिन कहीं गलती से वित्त मंत्रालय में सैक्रेटरी या क्लर्क बैठे हैं उनको इस रेजूलूशन का कोई ज्ञान नहीं है और उनको कहा जा रहा है कि उनको यह नहीं दिया जायेगा। मेरा आपके माध्यम से सरकार से निवेदन यह है कि ऐसे कर्मचारियों के साथ जिन्होंने सेवायें की हैं जो आपके निर्णय के अनुसार वहां सेवा पर गये उनके साथ अन्याय न किया जाए और जो उनकी वाजिब मांगें हैं उनकी पूर्ति की जाए।

REFERENCE TO THE ALLEGED MOVES BY GOVERNMENT TO DISSOLVE CERTAIN STATE ASSEMBLIES

SHRI A. G. KULKARNI (Maharashtra): Sir, through you, I want to bring to the notice of the Government, and particularly of the Home Minister,, an item in various newspapers, which might be a motivated item or might be an objective news-item given by the correspondents. It says, Sir, that the Law Ministry is bending forwards and backwards to find some alibi, in the legai pharaseol°gy, to enable the Home Ministry to dissolve some State Assemblies. Sir, this matter was highlighted many times in this House during the last one week. Sir,, jn ali seriousness, I would request through you, Sir. the Leader of the House, Mr. Mukherjee and the Home Minister, Giani Zail Singh, that the other side of this toppling game or the game of dissolution of the State Assemblies has to be gone into seriously. Sir, there is a news item from Lucknow yesterday that a massive rally wa$_3$ held there by the Chief Minister. Some time back, there was a massive rally held by the Youth Congress. Sir, I think, Mrs. Indira Gandhi is a very able leader and she has got a massive victory. Nobody else can claim any credit for that victory. It is because of her ability, and what you call, defiance in adversity, that she has succeeded and attained this victory. But, Sir, Churchill's famous statement is that one must be magnanimous in victory also. Sir, why I am bringing this to

your notice is that sharpness is increasing in every State. In Bihar, you find one type of sharpness in Orissa, there is another type of sharpness; and in Maharashtra, yet another type of sharpness.

Sir, I would like to point out that this Home Ministry's asking or advising the Law Ministry to find an alibi to dissolve the State Assemblies wiH be counter-productive and will not bring the desired result of stabilisa tion of this country after the massive victory of Mrs. Indira Gandhi.

SHRi BHUPESH GUPTA (West Bengal); Not counter-productive, but crime.

SHRI A. G. KULKARNI: Yes, crime also. Sir, it is not the defections alone and the toppling process to which I am objecting. The difficulty seems to be that if you look at the various States, the *satraps* at the State level are fighting among themselves. Sir, in my own State of Maharashtra, there is a fight going on as to who should be the next Chief Minister. One lobby is pressurising the Government that defection should be encouraged and that person says that he should be the Chief Minister. Another lobby which is not supporting that is coming here with MLAs and MPs and asking to dissolve the Assembly. Thereby, Sir, further tension is aggravated in Maharashtra. Sir, in Marathi there is a saying. The sun is all powerful and bright. But the sand below always says that it gives more heat than the sun itself.

SHRi B. D. KHOBRAGADE (Maharashtra): And more trouble.

SHRI A. G. KULKARNI: That ia right. Mrs. Indira Gandhi may not be having anything but her *satraps* at the State level are fighting among themselves, sabre-rattling and giving press statements and pressurising the people to take to violence. Sir, I am drawing your attention to that state of affairs.

Sir, along with this, I would also like to draw your attention...

SHRI B. D. KHOBRAGADE: Just a minute. On this subject which you have mentioned...

SHRl A. G. KULKARNI: I have not completed.

SHRI B. D. KHOBRAGADE: I would like to make one or two observations on this.

SHRI A. G. KULKARNI: The Chairman may not allow me to speak afterwards. Will you guarantee that?

SHRI B. D. KHOGRAGADE: You have been allowed to make a mention of the other point. 1 would like to add one or two sentences on the first subject which you have mentioned.

MR. DEPUTY CHAIRMAN; We are not having any debate on it.

SHRI B. D. KHOBRAGADE: I will make only one submission.

MR. DEPUTY CHAIRMAN: The hon. Chairman has permitted certain people to make observations.

SHRI B. D. KHOBRAGADE: I have to make only one submission.

MR. DEPUTY CHAIRMAN: Then everybody will get up.

SHRI B. D. KHOBRAGADE: Sir, only one submission and that is,, if the Assemblies are dissolved, there will be no provision for the reserved seats for the Scheduled Castes and the Scheduled Tribes. I would like to draw the attention of the Government . . .

MR. DEPUTY CHAIRMAN: Please do not raise a debate on this.

SHRi B. D. KHOBRAGADE: I make only one small submission that the Government should pay attention to this particular problem that there

[Shri B. D. Khobragade] will not be any provision for the Scheduled Castes and the Scheduled Tribes if the Assemblies are dissolved.

SHRl A. G. KULKARNI: Sir, I have not yet completed.

SHRI B. D. KHOBRAGADE; The Government should should that the Scheduled Castes and the Scheduled Tribes do not suffer because of the dissolution of the Assemblies.

SHRI A. G. KULKARNI: What I wanted to mention is the statement of Mr. Charan Singh that the Government should straightaway go to the court. *(Interruptions)*

MR. DEPUTY CHAIRMAN: Order please,

THE LEADER OF THE HOUSE (SHRI PRANAB MUKHERJEE): Sir, only one point which I would like to tell the House i>3 that we are very much aware to maintain the reservations for the Scheduled Castes and the Scheduled Tribes. That is why in utmost hurry, with the approval and consent of all the Members present here, we got the Constitution Amendment Bill passed. We are fully aware of it.

SHRI BHUPESH GUPTA: You are certainly aware of it. The only thing is that since you are aware of it, act according to that awareness. That is why I say all these things. Therefore, dissolution should not be talked about till the President has given his assent to the Bill. You have got the majority, that is all right. This Bill has not yet been approved by any State. It has to be approved by not less than one-half of the States and the only the President gives his assent and then only it comes into force, this reservation comes into operation. I am sure he is aware of it. Being aware of all these things, restrain yourself. Do not send your Cabinet Ministers to various places. (Time bell *rings)*

MR. DEPUTY CHAIRMAN: Order please. ,

SHRI A. G. KULKARNI: What that awareness is, act as per that awareness. That is why they are asking the Law Ministry to find some alibi to dissolve it in one way or another. So, Sir, what I am suggesting to you is that Shri Charan Singh...

गृह मंत्री (ज्ञानी जैल सिंह) : उप-सभापति जी, ये बिलकुल गलत बात कह रहे हैं और यह गलत इल्जाम है। मैं इस बात के लिए वादे कर देना चाहता हूं कि हम कांस्टिट्यूशन में रिजर्वेशन जो थी वह 26 जनवरी से पहले खत्म होती थी। इसीलिए सरकार ने इस बिल को पास किया और सभी चीफ मिनिस्टरों को खत लिखा कि वे जल्दी से जल्दी इसको रेटिफाई करें . . . .

(Interruptions)

MR. DEPUTY CHAIRMAN: Order please. You have had your say.

SHRI JAHARLAL BANERJEE (West Bengal): We know how to set him right. *(Interruptions)*

SHRI A. G. KULKARNI: Sir, the Treasury Benches are trying to frighten me, But they must be aware of my guts and my power to retaliate.

श्री विश्वम्भर नाथ पांडे (नामनिर्देशित): इस बात को बार-बार उठाने से आपको क्या लाभ हो रहा है ? आप सदन का वक्त जाया कर रहे हैं। आपकी इस तरह की बात करने की आदत हो गई है ।

SHRI A. G. KULKARNI: I tell Mr. Dwivedi that he has also quoted many times. I have not got any channel with the Home Minister to get the news. It is only the newspapers through which I get the information which I have brought before you. Do not take the success to your heatL

All the Treasury Benches should know that success should not go to their heads. Otherwise they will fall down.

SHRI KHURSHED ALAM KHAN {Delhi): Thank you for the advice.

विपक्ष के नेता (श्री लाल कृष्ण आडवाणी): उपसभापति जी, अभी गृह मंत्री जी ने रिजर्वेशन के बारे में एक बात कही है। मैं जानना चाहता हूं और सदन जानना चाहता है कि गृह मंत्री जी ने इस संबंध में क्या कहा क्योंकि यह एक मेजर और इम्पारटेन्ट पालिसी स्टेटमेन्ट है।

SHRI B. D. KHOBRAGADE: Sir, the question of reservations is a very important matter. We do not want that the Scheduled Castes and the Scheduled Tribes should suffer because of the dissolution of State Assemblies. Let the Home Minister make the position clear on this matter.

ज्ञानी जैल सिंह: उपसभापति जी, मैंने पहले ही कह दिया है कि गवर्नमेंट को इस बात की बहुत फिक्र थी कि उसने कार्य-भार सम्भालते ही सबसे पहले इसी बात को सामने रखा और कांस्टीट्यूशन में एमेन्डमेन्ट की और दोनों हाउसेज में उसको पास करवाया। उस रोज भी हमारे कुछ मेम्बरान साहिबान ने कहा था कि इसके लिए कोई सेलेक्ट कमेटी बनाई जाय। उस वक्त भी हम लोगों ने यही प्रार्थना की थी कि इसका आज ही पास होना निहायत जरूरी है।25 तारीख की रात के 12 बजे से पहले पहले अगर वह न होता और प्रेजीडेन्ट के साइन न होते तो शेड्यूल्ड कास्ट की रिजर्वेशन जो थी . . . *(Interruptions)* आप जानते हैं कि इसके एक्ट बनने से पहले प्रेजीडेन्ट को भेजना होता है। मैं आपसे यही प्रार्थना करता हूं कि गवर्नमेंट इस मामले में सिंसियरली कोशिश कर रही है कि तमाम एसेम्बलियों से यह रेटीफाई हो जाय। लेकिन आनरेबल मेम्बर अगर यह समझें कि कोई एसेम्बली गिर रही हो, टूट रही हो तो हम उसको बचायें, यह हम कैसे कर सकते हैं। यह तो उनकी अपनी शक्ति है। वे अपने को बचायें या रखें। लेकिन हमारा आनेस्टली यह यत्न है, कोशिश है कि जल्दी से जल्दी अगर तमाम एसेम्बलियों से न भी हो तो कम से कम आधे से ज्यादा एसेम्बलियों से यह रेटिफाई हो जाय।

श्री लाल कृष्ण आडवाणी: उपसभापति जी, अभी जो बयान दिया गया है उसमें दो कंट्रेडिक्ट्री बातें कही गई हैं जिनके कारण मेरे मन में कम से कम गलत फहमी पैदा हो गई है। इस संबंध में सरकार का मतलब क्या है, यह बात समझ में नहीं आई है। अभी इन्होंने कहा कि 26 तारीख से पहले राष्ट्रपति के हस्ताक्षर होने जरूरी थे और इसीलिए हमने 25 तारीख को इसको यहां पर पास करवाया। दूसरी बात यह कही गई कि राज्यों को रेटीफिकेशन के लिए भेजा गया है। ये दोनों चीजें परस्पर विरोधी हैं। प्रेजीडेंट का एसेन्ट बाद में होती है, पहले नहीं होती है।

ज्ञानी जैल सिंह: मैंने यह नहीं कहा है। मैंने यह कहा है कि प्रेजीडेन्ट को बताना था कि उनके पास भेजना है, इसलिये उनके पास भेजा जायगा। आप जानते हैं और आप तो बहुत अच्छे पालियामेन्टेरियन हैं, पालियामेन्ट में कोई कार्यवाही हो जाय तो उसको प्रेजीडेन्ट को भेजा जाता है।

SHRi BHUPESH GUPTA: The position is quite clear. I do not know why the hon. Minister is trying to prevaricate over this matter. We are not objecting to his sending to the President. As you know, Parliament costitutes President and two Houses of Parliament under the Constitution. Obviously, President will get it. Even if you do not send it, he will get it and the President must be beholdened to you for having sent it. That is not the issue. The issue is that he knows very well that President's assent is absolutely essential for this Constitution (Amendment) Bill to come into

[Shri Bhupesh Gupta]

force and in this case no such assent can be given unless it has been ratified by more than half the number of States. It is the categorical position. Now we see the Cabinet Minister declaring it and he would not rest until "he Wast Bengal Governmet is thrown -nto the Bay of Bengal. We see Cabinet Ministers going and asking for dissolution. It is Government's inter lerence . . . *(Interruptions),* Madam lady, you will not understand the Con3-t ;ution. That is not for you. But k| us argue on the point.

SHRI BHUPESH GUPTA: Neither you understand me nor the Constitution. That is my misfortune. I want them to behave. The hon. Minister said we cannot do anything- • *(Interruptions).* Your Ministers are going around making public statements causing incitement, for the dissolution.

MR. DEPUTY CHAIRMAN-. Thia is not the occasion for it. Mr. Yadav now.

REFERENCE TO THE REPORTED POLICE ATROCITIES IN NARAINPUR VILLAGE, DEORIA DISTRICT

श्री रामानन्द यादव (बिहार) : उपसभापति जी, मैं आपको धन्यवाद देता हूं कि आपने मुझे एक अहम प्रश्न की तरफ सदन का ध्यान आकर्षित करने का मौका दिया । उपसभापति जी, उत्तर प्रदेश में आये दिन जिस तरह से माइनारिटीज पर हमले हो रहे हैं, मैं उसका एक उदाहरण एक गांव के माइनारिटीज के लोगों पर जो हुआ है, उसके संबंध में सदन का ध्यान और सरकार का ध्यान आपके माध्यम से आकर्षित करा देना चाहता हूं ।

उपसभापति जी, उत्तर प्रदेश में नारायणपुर एक गांव है जो कप्तानगंज थाने के अन्दर पड़ता है । उपसभापति जी, उस गांव में 15 जनवरी को उत्तर प्रदेश के पी०ए०सी० और पुलिस के जवान उस गांव में घुस गये और उन्होंने उस गांव की मुस्लिम महिलाओं पर खुले आम रेप किया । वहां के लोगों को मारा और उनके घरों के जेवरात और सम्पत्ति को लूटा और नारायणपुर गांव के 24 लोगों को कप्तानगंज थाने में ले जाकरके 12 घटे बन्द रखा ।` उपसभापति जी, यह मैं कोई अखबार की रिपोर्टों के आधार पर ही नहीं बल्कि उत्तर प्रदेश विधान सभा में स्टेट इंडस्ट्रीज मिनिस्टर मि० मोहन सिंह ने रोते हुए सरकार की रफ से बयान दिया कि उत्तर प्रदेश पुलिस और पी०ए०सी० के जवानों ने उस गांव में जा करके बेगुनाह लोगों की औरतों की अस्मत को लूटा है, लोगों को पीटा है, और थाने में ले जा करके 12 घंटे बन्द रखा है । यही नहीं उनकी सम्पत्ति और जेवरात भी लूटे हैं। उपसभापति जी, उनकी रिपोर्ट के तत्काल बाद उसी सदन में उत्तर प्रदेश के चीफ मिनिस्टर श्री बनारसी दास ने इस बात को स्वीकार किया अपने बयान में कि हां, ऐसी घटना हुई और उन्होंने तुरन्त वहां के जो पुलिस सुपरिंटेन्डेंट थे उनका ट्रांसफर कर दिया थानेदारों का ट्रांसफर किया और डिस्ट्रिक्ट मजिस्ट्रेट का ट्रांसफर किया। और एक्सग्रेशिया, कम्पनसेशन देने का एलान किया और एक इंक्वायरी कमेटी बिठाई जिसमें डी०आई०जी० पुलिस (उत्तर प्रदेश) मिस्टर प्रकाश, शेड्यूल्ड ट्राइब्स शेड्यूल्ड कास्ट कमिश्नर यह दोनों इंक्वायरी करने गए उन्होंने इंक्वायरी में क्या पाया । उन्होंने अपनी इंक्वायरी रिपोर्ट दी और कहा कि नूर मोहम्मद की लड़की मेरे सामने आई और उसने कहा कि मेरी अस्मत लूटी गई लेकिन मेडिकल एग्जामिनेशन कराने से उसने इन्कार कर दिया और लज्जा के कारण आगे कुछ नहीं कह सकी । कमीशन की रिपोर्ट में यह कहा है कि सचमुच पुलिस अधिकारी, पी०ए०सी० के जवानों और